NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

22

C.P No. 1149/(MAH)/2017 CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.07.2017

NAME OF THE PARTIES: Aaryan Projects Pvt. .Ltd.

V/s

Klowin Infastructures Pvt.Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

DESIGNATION S. No. 22

CP No.1149/ I&BP/NCLT/MB/MAH/2017

First Call: The Petitioner Counsel is not even able to say when notice has been sent to the Corporate Debtor, therefore, the matter is passed over, directing the Counsel to argue the matter at Second Call.

Second Call: For having the Petitioner Counsel stated that he needs some time to serve petition copy and the next date of hearing upon the Corporate Debtor, at his request, list this matter on 12.7.2017 with a direction to the Petitioner to serve the Petition copy and the next date of hearing upon the Corporate Debtor and file proof of service on the next date of hearing.

List this matter on 12.7.2017.

Sd/-

V. NALLASENAPATHY Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)